

ITEM NO.44

COURT NO.7

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).529/2016

(Arising out of impugned final judgment and order dated 03-08-2015 in CRLM No. 4082/2013 passed by the High Court Of Judicature At Patna)

SANT SHARAN GOSWAMI

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

Date : 20-09-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Shantanu Sagar, AOR

For Respondent(s) Mr. Abhinav Mukerji, AOR
Ms. Purnima Krishna, Adv.
Mr. Atul Sharma, AOR
Mr. M. M. Kashyap, AOR

UPON hearing the counsel the Court made the following
O R D E R

Bijendra Prasad who had executed Power of the
Attorney in favour of the petitioner had expired.

As prayed, application for substitution be filed
within two weeks.

List thereafter.

(B.PARVATHI)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER